

[Sh. Sontosh Mohan Dev]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of The Central Industrial Security Force Act, 1968:-

- (i) The Central Industrial Security Force (Second Amendment) Rules, 1988 published in Notification No. G.S.R. 315 in Gazette of India dated the 23rd April, 1988.
- (ii) The Central Industrial Security Force (Fourth Amendment) Rules, 1988 published in Notification No. G.S.R. 609 in Gazette of India dated the 30th July, 1988. [Placed in Library. See No. LT. 6796/88]

(ii) Fortieth Report on action taken by Government on the recommendations contained in the 4th Report (Eighth Lok Sabha) on the Ministry of Industry (Department on Public Enterprises)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in Bharat Heavy Electricals Limited (Hyderabad and Hardwar Units).

(iii) Forty-first Report on action taken by Government on the recommendations contained in the 30th Report (Eighth Lok Sabha) on the Ministry of Welfare—socio-economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Andaman and Nicobar Islands.

12.11 hrs.

COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND SCHEDULED
TRIBES

[English]

**Thirty-ninth, Fortieth and forty-First
Reports**

SHRI ARVIND NETAM (Kanker): Sir, I beg to present the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

- (i) Thirty-ninth Report on Action taken by Government on the recommendations contained in the 29th Report (Eighth Lok Sabha) on the Ministry of Civil Aviation—Reservations for and employment of Scheduled Castes and Scheduled Tribes in Air India.

CALLING ATTENTION TO MATTER OF
URGENT PUBLIC IMPORTANCE

[Translation]

**One-day token Strike by Employees of
Indian Airlines Resulting in Dislocation
of Air services and Inconvenience to
Passengers**

SHRI RAMASHRAY PRASAD SINGH (Jahanabad): Mr. Deputy Speaker, Sir, I beg to call the attention of the Minister of State of the Ministry of Civil Aviation and Tourism to the following matter of urgent public importance and request that he may make a statement thereon.

"One day token strike by large number of employees of the Indian Airlines resulting in dislocation of air services and inconvenience to passengers and the steps taken by the Government to resolve the issue in-